

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2499
(To be answered on the 16th March 2017)

LAND OWNED BY AAI

2499. SHRI VINAYAK BHAURAO RAUT
DR. SHRIKANT EKNATH SHINDE
SHRI ADHALRAO PATIL SHIVAJIRAO
SHRI ANANDRAO ADSUL
SHRI DUSHYANT CHAUTALA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a): whether the Airports Authority of India (AAI) has large chunk of land across the country and is ranked as the third highest in terms of the land it owns probably after Railways and Defence;
- (b): if so, the total acres of land owned by the AAI and land it has as surplus;
- (c): whether currently, the AAI Act limits AAI to use its land for only airport related purposes and if so, the details thereof;
- (d): whether the Union Government proposes to amend the AAI Act to monetise its surplus land for commercial purpose and if so, the details thereof;
- (e): whether the Union Government has identified land for monetisation; and
- (f): if so, the details thereof, State/UT-wise?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): Airports Authority of India (AAI) possess approximately 55800 acres of land all over India, which is under use for airport operations and there is no surplus land.

(c): As per the provisions of AAI Act, use of land by Authority is restricted to discharge of its functions related to airports.

(d): Yes, Madam. In compliance with the provisions envisaged under National Civil Aviation Policy, 2016 to unlock the potential of land by liberalising the end-use restrictions for existing and future airports, Ministry of Civil Aviation has already initiated amendment to the AAI Act to enable AAI for carrying out any activity at AAI airports in its best interests.

(e) & (f): Yes, Madam. AAI has identified city side development of airports at Lucknow, Raipur, Tirupati, Jaipur, Bhubaneswar, Varanasi, Kolkata and Amritsar in phased manner.